CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

## C.P. No . 218/98

IN

O.A.No.1896/95

New Delhi: this the 2 day of May, 200 1

HON BLE MR. S.R. ADIGE VICE CHAIRMAN (A).

HON'BLE MR KULDIP SINGH MEMBER (J)

Hansraj S/o Shri Brijban Lal, Retd.Sr.Loco Inspector, Ilmansi Division Central Railway, R/o-C-11A, R m Dutt Enclave, Uttam Nagar, New Delhi

... Applicanta

(By Advocate: Shri K.N.R.pillai)

## Versus

- 1. Shri K.K.Gupta,
  Divisional Railway Manager,
  Central Railway,
  Jhansi
- 2. Shri Prabhas Kumar, Sr.Divisional Personnel Officer, Central Railway, Jhansi. Respondents.

(By Advocate: Mrs B.Sunita Rao)

## ORDER

## HON.MR.S.R.ADIVE.VC(A)

Heard both sides on C.P.No.218/98.

The impunged order dated 19.1.98 in

OA No.1896/95 did not contain any direction

to respondents to issue revised P.P.O or to

arrange for payment to applicant of the difference

worked out, before issuing him the show cause

notice dated 19/20.3.98.

Under the circumstance it cannot be said that there has been contumacious disobedience of the Tribunal sorder dated 19.1.98.

(57)

4. C.P. is dismissed. Notices are discharged.

( KULDIP SINGH )

MEMBER (J)

Anddige (s.R.ADIGE) VICE CHAIRMAN(A).

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